

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 955/89.

New Delhi, this the Eighth day of March, 1994.

SHRI J.P.SHARMA, MEMBER(J).  
SHRI B.K.SINGH, MEMBER(A).

Krishan Lal,  
son of Shri Shiv Dayal Thakar,  
N-17, Shri Niwas Puri,  
J.J.Colony, New Delhi.

...Applicant

By advocate : Shri V.P.Sharma.

Versus

1. Union of India, through its  
Director-General of Employment and Training,  
Ministry of Labour, Sharam Shakti Bhawan,  
New Delhi-110001.
2. Sub Regional Employment Officer (Technical),  
Sub Regional Employment Exchange,  
Pusa, New Delhi-110012.
3. The Chief of Naval Staff,  
Directorate of Naval Architecture,  
Naval Head Quarters,  
New Delhi-110001.


...Respondents


By advocate : Ms. Ashoka Jain.

O R D E R (ORAL)

SH. J.P.SHARMA :

Learned counsel for the applicant gave a statement at the Bar that the relief claimed in the Original Application was for allowing the applicant to take the selection and the Tribunal granted an interim order on 5-5-89 whereby he was provisionally allowed to take the selection. The applicant has since taken the selection but could not come out successful. The learned counsel for the applicant, therefore, does not press the O.A. and the same is dismissed. Parties to bear their own costs.

  
(B.K.SINGH)  
MEMBER(A)

  
(J.P.SHARMA)  
MEMBER(J)